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Status: **Pending**

Case Number: **CRL.P 12290/2023**
(KAHC010548462023)

Classification: **482**

Date of Filing: **12/10/2023 14:11:37**

Petitioner: **SRI. TAHA HUSAIN**

Petitioner Advocate: **DEVARAJ G**

Respondent: **THE STATE OF KARNATAKA**

Respondent Advocate:

Filing No.: **CRL.P 10728/2023**

Judge: **M.NAGAPRASANNA**

Last Posted For: **FRESH MATTER/S**

Last Date of Action: **22/07/2024**

Last Action Taken: **ADMIT/RULE**

Next Hearing Date:

Daily Orders: CRL.P 12290/2023

1	M.NAGAPRASANNA	<u>22/07/2024</u>
	<p>ORDER ON I.A.NO.1/2023</p> <p>The petitioner is before this Court calling in question proceedings in C.C.No.13477/2022, pending before the IV ACJ and JMFC, Anekal, Bengaluru, registered for the offences under Sections 504, 506 and 509 of the IPC. The crux of the allegation is, a cat by name Daisy, owned by respondent No.2 – complainant goes missing as it jumps from wall to wall of the houses adjacent to it. Therefore, a complaint for the aforesaid offences is alleged against this petitioner for holding the cat. The allegation is that the cat was in the house of the petitioner as could be seen from the CCTV footage.</p> <p>Learned counsel for petitioner submits that cats will get in and go out from the windows and permitting further proceedings on such a frivolous complaint for the alleged offences under Sections 504, 506 and 509 of the IPC, would clog the criminal justice system.</p> <p>Therefore, there shall be an interim order of stay of the further proceedings in C.C.No.13477/2022, till the disposal of the petition.</p> <p>Learned Additional State Public Prosecutor waives notice for respondent No.1.</p> <p>Learned counsel for the petitioners to serve a copy of the petition papers upon the learned Additional State Public Prosecutor, forthwith.</p> <p>Issue emergent notice to respondent No.2.</p> <p>Admit.</p> <p>Post the matter for hearing in the usual course.</p> <p>Last Updated On: 2024-07-22 15:13:51</p>	
2	M.NAGAPRASANNA	<u>15/07/2024</u>
	<p>Learned counsel, Sri. Venkatesh Dalwai submits that the arguing counsel is indisposed today. List the matter on 22.07.2024 in the fresh matters list.</p> <p>Last Updated On: 2024-07-16 17:13:11</p>	
3	REGISTRAR (PROTOCOL AND HOSPITALITY)	<u>13/12/2023</u>